

# RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 31.12.2023

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	<a href="#">Ajmer</a>	2023	1	Final Argument (1)
2	<a href="#">Alwar</a>	2022	1	Appearance of Accused (1)
3	<a href="#">Balotra</a>	-	-	-
4	<a href="#">Baran</a>	-	-	-
5	<a href="#">Banswara</a>	2013	1	Prosecution Evidence (1)
		2014	1	Final Argument (1)
		2019	3	Argument on Application (1) Prosecution Evidence (1) Stay (1)
		2020	1	Stay (1)
		2021	2	Prosecution Evidence (2)
		2022	3	Appearance of Accused (1) Prosecution Evidence (2)
6	<a href="#">Bharatpur</a>	-	-	-
7	<a href="#">Bhilwara</a>	-	-	-
8	<a href="#">Bikaner</a>	-	-	-
9	<a href="#">Bundi</a>	2021	1	प्रकरण वर्तमान में आरोप विरचित किये जाने हेतु नियत की गई। (1)
10	<a href="#">Chittorgarh</a>	-	-	-
11	<a href="#">Churu</a>	-	-	-
12	<a href="#">Dausa</a>	2022	1	Awaiting Order of Hon'ble High Court (1)
13	<a href="#">Dholpur</a>	-	-	-
14	<a href="#">Dungarpur</a>	-	-	-
15	<a href="#">Sri Ganganagar</a>	2013	1	Awaiting Record (1)
		2015	2	Prosecution Evidence (2)
		2016	1	Waiting Death Certificate (1)
		2019	1	Service of Non Bailable Warrant (1)
		2022	1	Appearance of accused (1)
16	<a href="#">Hanumangarh</a>	-	-	-
17	<a href="#">Jaipur Metro-I</a>	2012	2	Stay from RHC (1) Appearance of accused (1)
		2013	1	For framing Charge (1)
		2016	1	Appearance of accused (1)
		2017	1	Prosecution Evidence (1)
18	<a href="#">Jaipur Metro-II</a>	2013	1	बयान मुलजिम (1)
		2021	2	Arguments (2)
		2022	2	Charge Argument (1) पेश होने तथ्यात्मक रिपोर्ट (1)
19	<a href="#">Jaipur District</a>	2012	1	साक्ष्य अभियोजन (1)
20	<a href="#">Jalore</a>	2022	1	Prosecution Evidence (1)
21	<a href="#">Jaisalmer</a>	2019	1	Prosecution Evidence (1)
22	<a href="#">Jhalawar</a>	2023	2	धारा 408 द.प्र.स. का प्रार्थना पत्र माननीय जिला एवं सेशन न्यायाधीश झालावाड के समक्ष लंबित होने से प्रत्यर्थागण के निवेदन पर कार्यवाही रोकी गयी। (2)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
23	<u>Jhunjhunu</u>	-	-	-
24	<u>Jodhpur Metro</u>	2011	1	Defence Evidence (1)
		2017	1	Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
25	<u>Jodhpur District</u>	-	-	-
26	<u>Karauli</u>	-	-	-
27	<u>Kota</u>	2012	1	Argument on Application (1)
		2016	1	Evidence of Prosecution (1)
		2018	1	Defence Evidence (1)
		2021	1	Prosecution Evidence (1)
		2022	4	Final Argument (1) Prosecution Evidence (1) Awaiting order from Higher Court (1) Evidence (1)
		2023	3	Argument on Charge (1) Framing Charge (2)
28	<u>Merta</u>	2020	1	Stay (1)
29	<u>Pali</u>	2020	1	Awaiting Record (1) File/ Record sent to ADJ, Jaitaran for Appeal
30	<u>Pratapgarh</u>	-	-	-
31	<u>Rajsamand</u>	-	-	-
32	<u>Sawai Madhopur</u>	-	-	-
33	<u>Sikar</u>	2021	1	Prosecution Evidence (1)
34	<u>Sirohi</u>	-	-	-
35	<u>Tonk</u>	2023	1	Prosecution Evidence (1)
36	<u>Udaipur</u>	2020	1	Evidence (1)
		2023	1	Framing of Charge (1)



**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>2. ALWAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ACJM No. 3 BEHROR (Alwar)	23.11.2015	23/439/2021	Mohar singh Vs Vedprakash	Disposal	Vedprakash Solanki	-	Disposal- 29-11-2023
2	ACJM NO1. Kishangarhbas (Alwar)	08.12.2021	537/21	State vs hemsingh Bhandana	Disposed -21- 10-2023	Hemsingh Bhandana	-	Disposed -21-10-2023
3	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State vs Kirodi Lal etc.	Appereance of Accused	1.kirodilal meena-MP 2. Hemsingh Bhadana- (Former MLA 3.Kanti lal Meena- MLA	-	Arrest Warrant Issued





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S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>5. BANSWARA</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former)	Stay	पद रिक्त होने से आगामी कार्यवाही नहीं की जा सकी अभी वर्तमान में चार्ज आने से पत्रावलियों का निस्तारण किया जाएगा।
2	JM Banswara	27.06.2014	181/2019	State Vs. Bhawani Joshi	Final Argument	Bhawani Joshi (Former)	-	
3	JM Banswara	30.05.2013	132/2021	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former)	-	
4	JM Banswara	28.02.2022	12/2022.	State Vs. Premkant etc	Prosecution Evidence	Bhawani Joshi (Former)	-	
5	JM Banswara	25.02.2022	14/2022.	State Vs. Premkant etc	Prosecution Evidence	Bhawani Joshi (Former)	-	
6	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former)	-	
7	JM Banswara	04.05.2019	80/2022 (582/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former)	-	
8	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former)	-	

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<b>S.N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
9	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former)	-	
10	JM Banswara	06.01.2021	396/2022 (361/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former)	-	
11	AJM Banswara	27.01.2022	145/2022	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former)	Accused Not Appearing on hearing date	Warrant issued against the accused























**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>15. SRI GANGANAGAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	4	Record awaited from High Court, Jodhpur
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Former MLA)	12, Witnesses not appeared	No Progress
2	JM No. 01 Sri Ganganagar	30.04.2019	180/2019 (CIS No. 7646/2019)	State Vs Harish Kapoor etc.	Service of Non Bailable Warrant	Radheshyam (Former MLA)	3, Non Bailable Warrant	Warrant issued frequently
3	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Prosecution Evidence	Pawan Duggal (Former MLA)	2, Awaiting for Summon	No Progress
4	ACJM, Gharsana Sri Ganganagar	05.03.2016	Cro 591/2022 (91/2016)	State Vs Pawan Duggal	Waiting death certificate	Pawan Duggal	2, Awaiting Death Certificate	No Progress
5	ACJM, Gharsana Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Appearance of accused	Pawan Duggal	2, Appearance of accused	6 accused are appeared and release on bail bond



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S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>17. JAIPUR METRO - I</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ACMM-7 Jaipur Metro.-I	17.08.2012	272/16	Sanjay Kishore agarwal Vs Amar singh and others	Stay from RHC	Mrs. Kamla Beniwal (Former)	1	Stay
<b>other cases</b>								
1	ACMM-2 Jaipur Metro.-I	09.04.2013	3873/2014	State Vs Yogesh	For framing charge	Shri Mukesh Bhakar	Accused not present	Hearing arguments and framing charge of Yogesh Sharma
2	ACMM-2 Jaipur Metro.-I	07.11.2016	1618/2016	State Vs Mukesh Bhakar	Appearance of accused	Shri Mukesh Bhakar	Accused not present	Issue Warrant
3	ACMM-2 Jaipur Metro.-I	07.12.2012	3181/2014	State Vs Kulveer Singh	Appearance of accused	Shri Mukesh Bhakar	Accused not present	Issue Warrant
4	ACMM-2 Jaipur Metro.-I	27.03.2017	349/2017	State Vs Ramniwas Gawadia	Prosecution Evidence	Shri Ramniwas Gawadia	Witness not present	Issue Warrant

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S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>18. JAIPUR METRO - II</b>								
<b>Cases punishable with death of life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ADJ 1 (Jaipur Metro II)	02.11.2022	CIS 76/2022 Cr. Rev./761/22	Anil Panjwani / Ashok Gahlot	पेश होने तथ्यात्मक रिपोर्ट	Ashok Gahlot	2 तथ्यात्मक रिपोर्ट पेश करने हेतु समय चाहा गया।	तथ्यात्मक रिपोर्ट पेश करने हेतु समय चाहा गया।
2	ADJ 5 (Jaipur Metro II)	20.02.2021	Cr. Rev. 06/21	Dr. Kirodi Lal Meena Vs State	Arguments	Dr. Kirodi Lal Meena	7 बहस हेतु अवसर चाहने से	पत्रावली बहस के प्रक्रम पर नियत है जिसमें आगामी तारीख 09.01.2024 नियत है।
3	ADJ 5 (Jaipur Metro II)	09.04.2021	Cr. Rev. 23/2023	Shailendra Joshi Vs State Govt.	Arguments	Shailendra Joshi (Former)	7 बहस हेतु अवसर चाहने से	पत्रावली बहस के प्रक्रम पर नियत है जिसमें आगामी तारीख 09.01.2024 नियत है।
4	ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013	State Vs Kirodi Lal etc.	बयान मुलजिम	1. Dr. Kirodi Lal Meena (MP) 2. Shailendra Joshi (Former MLA)	---	पत्रावली पूर्व में एडीजे क्रम-3 जयपुर महानगर द्वितीय में दिनांक 30.06.2021 को रिवीजन में भेजी गई थी। उक्त न्यायालय से दिनांक 23.08.2022 को पत्रावली इस न्यायालय को प्राप्त हुई जो श्रीमान अपर सेषन न्यायाधीष क्रम संख्या-5 जयपुर महानगर-द्वितीय द्वारा दिनांक 13.09.2022 के तलब करने पर पत्रावली दिनांक 14.02.2022 को भेजी गई।
5	ACMM (CR) (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007)	State Vs Kalicharan Saraf and Ors.	Charge Argument	Kalicharan Saraf	जवाब बहस प्रार्थना-पत्र	आगामी पेशी -05/01/2024



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<b>20. JALORE</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Prosecution Evidence Next Date 23.01.2024	Chhagan Singh	—	—

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S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>21. JAISALMER</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former)	Witness is not available. Process is being issued. Total adjournment number during this quarter is 02.	Process issued for witness



**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

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<b>22. JHALAWAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ADJ AKLERA (JHALAWAR)	05.09.2023	3/23	STATE V/S LAL CHAND	धारा 408 द. प्र०स० का प्रार्थना पत्र माननीय जिला एवं सेशन न्यायाधीश झालावाड के समक्ष लंबित होने से प्रत्यर्थागण के निवेदन पर कार्यवाही रोकी गयी।	Sh. Kanwar lal meena (Former)	दिनांक 31.10.2023 व 17.11.2023 को मुझ पीठासीन अधिकारी के अवकाश पर व दिनांक 24.12.2023 व 08.12.2023 को धारा 408 द०प्र०स० का प्रार्थना पत्र माननीय जिला एवं सेशन न्यायाधीश झालावाड के समक्ष लंबित होने से प्रत्यर्थागण के निवेदन पर कार्यवाही रोकी जाकर दिनांक 18.12.2023 नियत की गयी तथा दिनांक 18.12.2023 को अधिवक्ता प्रत्यर्थागण ने निवेदन किया कि प्रकरण हस्तान्तरण बाबत् माननीय जिला एवं सेशन न्यायाधीश महोदय झालावाड के समक्ष प्रार्थना पत्र पेश किया हुआ है जिस पर कार्यवाही नहीं करते हुए तारीख दिए जाने का निवेदन किया गया जिस पर दिनांक 09.01.2024 नियत की गयी। दिनांक 09.01.2024 को अधिवक्ता प्रत्यर्थागण द्वारा निवेदन किया गया कि पत्रावली स्थानांतरण बाबत् दिनांक 18.01.2024 नियत है। अतः आगामी पेशी फरमाई जावे। प्रकरण में अग्रिम कार्यवाही हेतु दिनांक 19.01.2024 नियत है।	दिनांक 05.09.2023 को अपील दर्ज होने के पश्चात् 26 प्रत्यर्थागण को तलब किया जाकर दिनांक 26.10.2023 को पत्रावली बहस अपील हेतु नियत की गयी। माननीय जिला एवं सेशन न्यायाधीश महोदय झालावाड के यहां अधिवक्ता प्रत्यर्थागण द्वारा पत्रावली स्थानांतरण का प्रार्थना पत्र पेश होने से पत्रावली इंतजार आदेश में नियत है।

**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ADJ AKLERA	21.09.2023	5/23	Shankar singh vs state	धारा 408 द. प्र0स0 का प्रार्थना पत्र माननीय जिला एवं सेशन न्यायाधीश झालावाड के समक्ष लंबित होने से प्रत्यर्थागण के निवेदन पर कार्यवाही रोकी गयी।	Sh. Kanwar lal meena (Former)	दिनांक 31.10.2023 व 17.11.2023 को मुझ पीठासीन अधिकारी के अवकाश पर व दिनांक 24.12.2023 व 08.12.2023 को धारा 408 द0प्र0स0 का प्रार्थना पत्र माननीय जिला एवं सेशन न्यायाधीश झालावाड के समक्ष लंबित होने से प्रत्यर्थागण के निवेदन पर कार्यवाही रोकी जाकर दिनांक 18.12.2023 नियत की गयी तथा दिनांक 18.12.2023 को अधिवक्ता प्रत्यर्थागण ने निवेदन किया कि प्रकरण हस्तान्तरण बाबत् माननीय जिला एवं सेशन न्यायाधीश महोदय झालावाड के समक्ष प्रार्थना पत्र पेश किया हुआ है जिस पर कार्यवाही नहीं करते हुए तारीख दिए जाने का निवेदन किया गया जिस पर दिनांक 09.01.2024 नियत की गयी। दिनांक 09.01.2024 को अधिवक्ता प्रत्यर्थागण द्वारा निवेदन किया गया कि पत्रावली स्थानांतरण बाबत् दिनांक 18.01.2024 नियत है। अतः आगामी पेशी फरमाई जावे। प्रकरण में अग्रिम कार्यवाही हेतु दिनांक 19.01.2024 नियत है।	दिनांक 05.09.2023 को अपील दर्ज होने के पश्चात् 26 प्रत्यर्थागण को तलब किया जाकर दिनांक 26.10.2023 को पत्रावली बहस अपील हेतु नियत की गयी। माननीय जिला एवं सेशन न्यायाधीश महोदय झालावाड के यहां अधिवक्ता प्रत्यर्थागण द्वारा पत्रावली स्थानांतरण का प्रार्थना पत्र पेश होने से पत्रावली इंतजार आदेश में नियत है।
नोट:- उक्त दोनो दांडिक अपीले अभियुक्तगण के विरुद्ध दोषमुक्ति के निर्णय दिनांक 21.07.2023 के विरुद्ध पृथक पृथक पेश की गयी है।								
<b>other cases</b>								
	NIL							
इस न्याय क्षेत्र में अन्य न्यायालयों में MP/MLA से संबंधित प्रकरण शून्य है।								



**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>24. JODHPUR METRO.</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	Witness not present	Continue Defence Evidence
2	ADJ No. 7 Jodhpur Metro	16.07.2018	98/2018	State/ Gajendra Singh & Ors	Prosecution Evidence	Ravindra Singh (Sitting MLA)	01 witness Not came to court	Bail warrant has been issued for witnesses
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	SPL. Court CBI Jodhpur Metro	26.06.2020	009/2020	CBI/ Arun Shuri & Ors.	Awaiting order from higher court	Arun Shuri (Former MP)	2 Due to stay	No progress Due to stay.
<b>other cases</b>								
1	ACMM No. 3	30.08.2017	17718/2017	State/Ravindra Singh etc	Evidence	Ravindra Singh (Sitting MLA)	NIL	NIL





**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>27. KOTA</b>								
<b>Cases punishable with death of life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with for 05 years or more</b>								
1	CJ&JM Ramganj Mandi (Kota)	11-07-2018	Cr. Reg. Case 896/2018	State Vs Narendra Meghwal Etc 48	Defence evidence	01. Chandrakanta Meghwal , Mla 02. Bhawani Singh Rajawat, Mla 03. Om Birla, Mp	7 out of instances, the presiding officer of the court was on leave on 03 instances and on the remaining 04 instances, 04 witness were examined in defence evidence.	Out of instances, the presiding officer of the court was on leave on 03 instances and on the remaining 04 instances, 04 witness were examined in defence evidence. case was listed on 04-01-2024
<b>Other cases</b>								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakanta Meghwal Etc.	Awaiting order from higher court	Chandrakanta Meghwal	N.A.	Revision of cognizance order is pending no change next date is 16-02-2024
2	ACJM Ramganj Mandi (Kota)	24-01-2022	91/2022	State Vs Madan Dilawar Etc	Final argument	Shri Madan Dilawar	7 defence seeks time for final argument	In this quarter procecuton evidence and defence evidence has been recorded
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar	5 defence seeks time for argument at charge stage	Cognignance has been taken
4	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar	5 defence seeks time for argument at charge stage	Cognignance has been taken
5	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Argument on application	Bhawani Singh Rajawat	2 advocate sought more time for argument on application	No progress during the quarter and advocate sought more time for argument on application
6	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju @Rajkamal Etc	Evidence of prosecution	Bhawani Singh Rajawat	8 adjournment given witness not present	Witness pw 21 narendra goutam, pw 22 Ram singh are present witness statement taken

**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
7	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Evidence	Bhawani Singh Rajawat (Former)	2 witness not produced by prosecution	No progress
8	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State V/S Badrilal @ Birdhilal Etc	Prosecution evidence	Bhawani Singh Rajawat (Former)	2 Adjournment, witness not produced by prosecution.	दिनांक 01.12.2023 को गवाह प्रमोद कुमार के साक्ष्य लेखबद्ध किया गया
9	SPL JUDGE, SC/ST (POA) ACT CASES, KOTA	17-08-2022	125/2022	State Vs Bhawani Singh Rajawat And Others	Prosecution evidence	Bhawani Singh Rajawat (Former)	3 times adjournment bailable warrant issued of witness but witness not presented	Witness sitaram pw-2 examined
10	JM Kanwas (Kota)	24-07-2023	340/2023	State V/S Heera Lal Nagar & Others	Argument on charge	Heera Lal Nagar (Former)	1 the advocate of the accused wanted time for argument	No progress





**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>29. PALI</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	Gram Nyayalay, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Awaiting Record	Smt. Shobha Chouhan	2 Adjournment given. File/Record sent to ADJ, Jaitaran for Appeal.	-----
<p>नोट:- अपर सेशन न्यायाधीश, जैतारण के न्यायालय में फौजदारी अपील संख्या 07 / 2022 शोभा चौहान बनाम सरकार जो माननीय सेशन न्यायाधीश, पाली से दिनांक 11.02.2022 को अन्तरित होकर सुनवाई हेतु दिनांक 28.02.2022 को प्राप्त हुई हैं। रेकॉर्ड प्राप्त हो चुका है। प्रकरण वास्ते बहस अपील हेतु दिनांक 16.02.2024 को नियत हैं।</p>								











**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>35. TONK</b>								
<b>Case punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurja etc	Prosecution Evidence	Sukhveer Singh Jonapurja at present MP Tonk Sawai Madhopur	One, Not present in Evidence	Not present any person for evidence
2	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurja etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	One, Not present in Evidence	Not present any person for evidence
3	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurja etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	One, Not present in Evidence	Not present any person for evidence



**Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2023 (01.10.23 to 31.12.23)**

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>36. UDAIPUR</b>								
<b>Cases Punishable with death of life imprisonment</b>								
1	CJ&JM Sarada	07.02.2020	34/20	State v/s Shanti devi	Evidence	Amrit lal Meena	Adjournment is given to lack of court time	One witness Recorded
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJ&JM (S) NO.2	20.03.2023	3772/23	State/Ravindra singh Bhati etc	Framing of charge	Ravindra singh Bhati	On Date 27-10-2023 P.O. was on leave and on next date of this Quarter i.e.06-12-2023 due to absence could not be farmed	Current Stage Framing of Charge (File is on the same stage since last quarter due to absence of accused)